

PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 1st February, 2020

No. 6-LA-2020/ 8 .- The following Order by the Governor of Punjab,
dated the 31st January, 2020, is published for general information –

“ਹੁਕਮ

ਭਾਰਤ ਦੇ ਸੰਵਿਧਾਨ ਦੇ ਅਨੁਛੇਦ 174 ਦੀ ਕਲਾਜ਼ (2) ਦੀ ਸਬ-ਕਲਾਜ਼ (ੳ) ਦੇ ਅਨੁਸਾਰ ਮੈਨੂੰ ਪ੍ਰਦਾਨ ਕੀਤੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦੇ ਹੋਏ ਮੈਂ, ਵੀ.ਪੀ. ਸਿੰਘ ਬਦਨੋਰ, ਰਾਜਪਾਲ, ਪੰਜਾਬ, 15ਵੀਂ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਦੇ ਦਸਵੇਂ (ਵਿਸ਼ੇਸ਼) ਸਮਾਗਮ, ਜੋ ਕਿ ਇਸਦੀ ਮਿਤੀ 17 ਜਨਵਰੀ, 2020 ਨੂੰ ਸਮਾਪਤ ਹੋਈ ਬੈਠਕ ਤੋਂ ਬਾਅਦ ਅਣਮਿਥੇ ਸਮੇਂ ਲਈ ਸਥਗਿਤ ਕੀਤਾ ਗਿਆ ਸੀ, ਦਾ ਉਠਾਣ ਕਰਦਾ ਹਾਂ।

ਚੰਡੀਗੜ੍ਹ :
31 ਜਨਵਰੀ, 2020.

ਵੀ.ਪੀ. ਸਿੰਘ ਬਦਨੋਰ,
ਰਾਜਪਾਲ, ਪੰਜਾਬ।

ORDER

IN EXERCISE OF THE POWERS CONFERRED UPON ME BY VIRTUE OF SUB-CLAUSE (a) OF CLAUSE (2) OF ARTICLE 174 OF THE CONSTITUTION OF INDIA, I, V.P. SINGH BADNORE, GOVERNOR OF PUNJAB, HEREBY PROROGUE THE TENTH (SPECIAL) SESSION OF THE FIFTEENTH PUNJAB VIDHAN SABHA WHICH WAS ADJOURNED SINE-DIE AT THE CONCLUSION OF ITS SITTING HELD ON THE 17TH JANUARY, 2020.

**CHANDIGAPH:
THE 31ST JANUARY, 2020.**

**V.P. SINGH BADNORE,
GOVERNOR OF PUNJAB.”**

**DATED CHANDIGARH :
THE 1ST FEBRUARY, 2020.**

**SHASHI LAKHANPAL MISHRA
SECRETARY.**

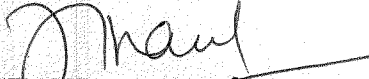
No. 6-LA-2020/1977-1996 , dated Chandigarh, the **1st February, 2020.**

Copy forwarded for information to –

1. The Chief Secretary to Government, Punjab, Chandigarh;
2. All Additional Chief Secretaries / Financial Commissioners / Principal Secretaries / Administrative Secretaries to Government, Punjab, Chandigarh;
3. the Principal Secretary to Hon'ble Chief Minister, Punjab;
4. The Principal Secretary to Governor, Punjab, Chandigarh;

P.T.O.

5. The Principal Secretary to Government, Punjab, Department of Parliamentary Affairs, Chandigarh (with 4 spare copies) with reference to his Department's letter No. 1/3/2017-3पीए/86, dated the 29th January, 2020;
6. The Chief Electoral Officer and Secretary to Government, Punjab, Election Department, Chandigarh (with 4 spare copies);
7. The Legal Remembrancer and Secretary to Government, Punjab, Legislative Department, Chandigarh;
8. The Secretary-General, Rajya Sabha, Parliament House, New Delhi-110001;
9. The Secretary-General, Lok Sabha, Parliament House, New Delhi-110001 (with two spare copies);
10. The Secretary to Government of India, Ministry of Parliamentary Affairs, 92, Parliament House, New Delhi-110001;
11. The Secretary, Government of India, Department of Legal Affairs, Ministry of Law, New Delhi;
12. The Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001;
13. The Secretaries to all State Legislative Assemblies / Councils in India;
14. The Deputy Secretary to Government of India, Ministry of Home Affairs, (Political I (A) Section), New Delhi – 110001;
15. The Under Secretary to Government, Punjab, General Administration (By name) with 180 spare copies for distribution amongst the various Branches under the Administrative Secretaries;
16. The Librarian, Lok Sabha Secretariat, Parliament House, New Delhi-110001;
17. The Director, Information and Public Relations, Punjab, Chandigarh;
18. The Incharge, United News of India, Building No.6, First Floor, Sector-42, Attawa, Chandigarh-160036;
19. The Incharge, Press Trust of India, S.C.O. 78, First Floor, Sector 47-D, Chandigarh; and
20. All Press Correspondents stationed at Chandigarh.


**ASSISTANT INFORMATION OFFICER,
for SECRETARY.**

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